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(b) if so, with what result; and

(c) whether the costs of extraction and transportation to the paper mills have been examined?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): (a) No, Sir.

(b) and (c). Do not arise.

Shri S. C. Samanta: May I know whether any other such experiments are being conducted in India for the production of newsprint?

Shri T. T. Krishnamachari: A survey has been made by the Development Officer connected with the Ministry of Commerce and Industry in regard to the possibilities of exploitation of fir logs for purposes of making newsprint, but it has not gone beyond that.

Shri S. C. Samanta: May I know, Sir, the research stations where they are being experimented, whether scientific or forest research institutes?

Shri T. T. Krishnamachari: To the best of my information. a survey has been made, and undoubtedly the forest research institute is engaged in making research in regard to the possibility of using local production for the purpose of making either paper or newsprint, but in this particular instance, apparently what my hon. friend has in mind is that an officer of my Ministry has gone and made a survey of the possibilities of using fir logs. and we have his report, but we have not gone beyond that.

Shri S. C. Samanta: May I know whether Government is experimenting on the woods available from the Andaman and Nicobar islands for the production of newsprint?

Shri T. T. Krishnamachari: The question of experimenting with regard to the feasibility of using woods, whether fir logs of whatever other types of wood available in the Andamans, is really the work of the Forest Research Institute. I believe they are doing something in that direction but I have no information.

Shri Veeraswamy: May I know the names of the countries from where we have been importing newsprint and paper?

Mr. Speaker: That has been answered a number of times.

Effigy of Mahatma Gandhi as Trade Mark

*1663. Dr. Ram Subhag Singh: Will the Minister of Commerce and Industry be pleased to state:

(a) whether any instances nave come to the notice of Government in which the name or effigy of Mahatma Gandhi has been used in trade marks and for other business purposes; and

(b) if so, whether Government have taken any action in regard to them under the Emblems and Names (Prevention of Improper Use) Act, 1950?

The Deputy Minister of Commerce and Industry (Shri Karmarkar): (a) Only four cases have come to our notice so far.

(b) Not under the Act but through persuasion.

Dr. Ram Subhag Singh: May I know which are the four States in which these four cases have come to the notice of the Government?

Shri Karmarkar: Madhya Pradesh Meerut, Bhagalpur.....1 am mentioning the places, the hon. member can find the States in which these are located.

Dr. Ram Subbag Singh: May I know the reason which prevented the Government from taking any action against these persons?

Shri Karmarkar: After consideration, we have thought it proper to go through with persuasion in these matters?

Shri S. N. Das: May I know, whether after the Act referred to in part (b) of the question was brought into force, any addition to the Schedule under the Act was made?

Shri Karmarkar: No, Sir.

Shri A. C. Guha: May I know whe ther any State Government have takes any steps towards implementing thi Act. or whether they have passed any other Act, in pursuance of this Act?

Shri Karmarkar: I should like thave notice on that point.

RIVER VALLEY SCHEMES IN MYSORE STATE

*1664. Shri M. V. Krishnappa: (a) Will the Minister of **Planning** be pleased to state which are the River Valley Schemes included under the Five Year Plan in Mysore State?

(b) Is the inclusion of Tungabhadra and Nugu Projects in Mysore State in the Five Year Plan under the consideration of the Planning Commission? 1683

The Minister of Finance (Shri C. D. Deshmukh): (a) Attention is invited to page 286 of the Draft Outline of the Five Year Plan.

(b) The Tunga Anicut, the Bhadra Reservoir and the Nugu Reservoir schemes are included in the Five Year Plan of Mysore State.

Shri M. V. Krishnappa: May I know what are the conditions that are necessary for the inclusion of a project under the Five Year Plan?

Shri C. D. Deshmukh: Consideration of priorities.

Shri Shivananjappa: Is it a fact that these projects have been partly executed by the Government of Mysore up till now?

Shri C. D. Deshmukh: Some work has been started on these projects.

Shri M. S. Gurupadaswamy: May I know whether the Government of India has received any representations from the Mysore Government with regard to the inclusion of Lakkavabli project under the Five Year Plan?

Shri C. D. Deshmukh: In the first place, the Government does not receive any representations. We are concerned only with the Planning Commission. It is the Planning Comnission which has to include any project in the Five Year Plan. As far as I understand, the Bhadra Reservoir is the project near Lakkavalli. That is my information.

Shri M. V. Krishnappa: Is it a fact that the Bhadra project which costs about Rs. 20 crores, was taken up by the Mysore Government before the Financial Integration Scheme, and after the financial integration, they are not in a position to complete the project, and as the Centre has not come to their aid, they are forced to abandon the project completely?

Shri C. D. Deshmukh: It is a fact, Sir. that this project which is a multipurpose project will involve a total expenditure of Rs. 20 crores. The scheme has been in progress since 1947, and a sum of Rs. 70 lakhs has been spent up to the end of March 1951. Under the Five Year Plan, a sum of Rs. 186 lakhs has been provided for the first stage of this project. At the end of the five year period, part of the area is expected to be irrigated.

EVACUEE PROPERTIES IN EAST PAKISTAN

***1665. Shri L. N. Mishra:** (a) Will the **Prime Minister** be pleased to

state whether any agreement has been arrived at between the Governments of India and Pakistan for settlement of claims in respect of evacuee property in East Pakistan and thereby to provide compensation to displaced persons?

(b) If so, what is the nature of that agreement?

The Parliamentary Secretary to the Prime Minister (Shri Satish Chandra): (a) and (b). There is no such agreement. Legislation has, however, been undertaken by the Government of East Pakistan in accordance with the terms of the Prime Ministers' Agreement of April 1950, which provides for the administration or restoration of property left behind in East Pakistan by persons who have migrated to India. Similar legislation has been undertaken by the Governments of West Bengal. Assam, and Tripura in respect of property left behind in these States by persons who have migrated to Pakistan.

Shri L. N. Mishra: What steps have the Government taken in regard to the new claim of Pakistan that the value of the properties left by Muslim evacuees from India, are larger than that of the properties left by Ilindus and Sikhs in Pakistan?

Shri Satish Chandra: The legislation referred to by me does not relate to the larger question of evacuee property as such.

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): There is no evacuee property in the eastern zone, if I may say so.

Shri A. C. Guha: May I know whether there were some terms in the Prime Ministers' Agreement for the setting up of Boards of Trustees to administer these properties, and if so, how these Boards of Trustees have been functioning?

Shri Satish Chandra: These Boards of Trustees have been constituted both in East Bengal as well as in West Bengal, Assam and Tripura. In East Bengal, they have passed the East Bengal Evacuee (Administration of Immovable Property) Act, 1951. Similar Acts on our side have provided for the setting up of these trusts. They consist of minority community members, with an official of the respective Government as Chairman. All the properties which have not been restored vest in these Trusts at present.

Shri A. C. Guha: Have they taken any steps to recover any revenue or